

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.318**  
**IA-82/2022 in**  
**IB-1348(ND)/2019**

**IN THE MATTER OF:**

Nisus Finance & Investment Management LLP & Anr. .**FINANCIAL CREDITOR**

**Vs.**

Earthcon Universal Infratech (P) Ltd

.... **CORPORATE DEBTOR**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 02.03.2022**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**IA-82/2022 :**

Mr. Tenzen Nagi, Counsel for the Respondent is present and submits that he needs 3 days' time to file his reply in the matter. The request as made is granted. Let this be done with a copy of reply so filed be shared with the Resolution Professional for filing of rejoinder, if any, in another one week.

List on 13.4.2022.



**(BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

Surjit